

531 *Announcement by Speaker* JULY 8, 1992
Motion of No-Confidence in the
Council of Ministers

Announcement by Speaker 532
Extention of Term of Fertiliser
Pricing Committee

Prasad Yadav, Ram Vilas Paswan, Srikanta Jena, Jaswant Singh, Shri Somnath Chatterjee, Shri Pius Turkey, Shri George Fernandes, Shri Indrajit Gupta, Shri Chitta Basu, Shri Hari Kishore Sikk Singh, Shri Ram Prasad Singh, Shrimati Saroj Dubey, Shri Upendra Nath Verma, Shri Sharad Yadav, Shri Rabi Ray, Shri Brishin Patel, Shri Pratap Singh, Shri Mohammad Ali Ashraf Fatimi, Shri Ram Sundar Das, Shri Roshan Lal and Shri Syed Shahabuddin.

19. Shri Pius Turkey
20. Shrimati Saroj Dubey
21. Shri Ram Prasad Singh
22. Shri Ram Vilas Paswan
23. Dr. Laxminarayan Pandeya
24. Shri Rabi Ray
25. Shri Sharad Yadav
26. Shri Hari Kishore Singh

All the motions and put together and then balloted. Shri Jaswant Singh has secured the first place in the ballot. This is the serial order in which the names have come out in the ballot:

1. Shri Jaswant Singh
2. Shri Ram Sunder Das
3. Shri Satyanarayan Jatiya
4. Shri Srikanta Jena
5. Shri Pratap Singh
6. Shri Chitta Basu
7. Shri Somnath Chatterjee
8. Shri Roshan Lal
9. Shri Indrajit Gupta
10. Shri Brishin Patel
11. Shri Atal Bihari Vajpayee
12. Shri Upendra Nath Verma
13. Shri Mohammad Ali Ashraf Fatimi
14. Shri George Fernandes
15. Shri Lal K. Advani
16. Shri Syed Shahabuddin
17. Shri Devendra Prasad Yadav
18. Shri Madan Lal Khurana

The Motion reads as follows:

This House expresses its want of confidence in the Council of Ministers."

May I request those Members who are in favour of leave being granted to this Motion to rise in their places?

SEVERAL HON MEMBERS: rose

MR. SPEAKER: As not less than 50 Members have risen in support of the Motion, Leave is granted. The discussion may take place on 15th and 16th of July, 1992.

SHRI P.M. SAYEED (Lakshadweep): Till then, they have confidence in this Government.

SHRI SOMNATH CHATTERJEE (Bolpur): We have to tolerate many things.

12.05 hrs

(ii) **Extention of Term of Fertiliser Pricing Committee**

[English]

MR. SPEAKER: Members, on December, 1991 I made an announcement in the House in respect of constitution of the Committee on Fertiliser Pricing under Rule 254 of the Rules of Procedure and Conduct

of Business in Lok Sabha. The Committee were to make a report to the Speaker within six months. At the Committee's request, I have since extended time for submission of their report on or before the last day of the current session of Lok Sabha.

12.06 hrs.

RE. INCIDENT OF KILLINGS IN
KUMHER (RAJASTHAN)- *contd.*

[Translation]

SHRI RAM VILAS PASWAN (Rosera):
Mr. Speaker, Sir, I have given notice of adjournment motion that the business included in the List of Business....

[English]

MR. SPEAKER: I have disallowed the adjournment motion. You can discuss the matter in some other form.

[Translation]

SHRIRAM VILAS PASWAN:.....Please adjourn that business and allow a discussion on the adjournment motion. In fact atrocities are being committed on the people of depressed classes throughout the country but the incident of Kumbher is really a matter of shame for the entire country.

Mr. Speaker, Sir, the most important aspect of the incident is that we, the members of all the parties were looking for Shri Ratilal Varma - the member of the B.J.P. Many hon. Members of the Congress are also not present at the moment Shri Arvind Netam, maharami of Tripura and several other members had gone there and there cannot be a more heart rending incident than this. More than 50 thousand people from the surrounding areas of Kumbher have now gathered at the Boat Club. The situation is so alarming there today that not from one or two villages but the people from as many as 70 villages are migrating and the tragic aspect of this is that a similar incident, as took place in Tsunder,

has once again taken place which all are worried cutting across party lines. The police went there. I would directly blame the Administration I do not want to level any charge against any caste. Had it been a conflict between the people of two castes, there would have been only one or two casualties and a few cases of injuries but there would never have been such a big incident. The most remarkable thing about the incident was that the police went there and searched the entire village. The depressed were taken out from the village. We all went there. Shri Buta Singh inquired as to why the village was searched. They replied that they got information that the villagers were having explosives (Interruptions) When we enquired as to where are the weapons, we were told that they have been seized. When it was asked whether there was any record of the seized Weapons, it came to our knowledge that there was no such record. The police went there, arrested the villagers and drove them out of the village. The S.P. says there at 2 p.m. that there were only 400 policemen with him whereas the crowd was of 10,000 people. So, what could he do? The entire village was set on fire and little children were burnt alive and the people were killed. This is the incident of the 6th and we went there on the 18th June. I would like to ask from the members of the B.J.P. whether they did not see there the roasted bone even on the 18th June. I had a talk with Shri Shekhawat Jee. He said that the Home Minister had gone there and Digvijay Singh had also gone there and they were also to go there the day after tomorrow. The people came from there the next day. Then a talk took place with Shri Digvijay Singh Jee. He said that he had initiated action against the guilty officials. I would like to know the name of the person against whom action has been initiated? I would request Shri Advani Jee to gather information about it. I do not want to enhance the importance of that S.P. by mentioning his name. Men of all the parties believe that the additional S.P. who was behind it, had a direct hand in it. He was made the additional S.P. of Bikaner. The S.P. who had his hand in the incident was made the S.P. of transport at Jaipur to mail money there.